

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**APPEAL No. 78 OF 2022 (SZ)**

**IN THE MATTER OF:**

M/s. Aadeshwar Traders,  
Rangareddy District

....

Appellant (s)

Versus

The Telangana State Pollution Control Board,  
rep by its Member Secretary,  
Hyderabad & Others

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R1)**

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**Place: Hyderabad.**

**Date: 11-02-2025.**



**COUNSEL FOR THE RESPONDENT (R1)**



**Report of the Telangana Pollution Control Board (TGPCB) in Appeal No.78 of 2022 filed by M/s. Aadeshwar Traders, Rangareddy District.**

M/s Aadeshwar Traders (Formerly M/s Vensai metals), Vattinagulapally(V), Gandipet(M), Rangareddy District(Stone Crushing unit) has filed an Appeal No.78 of 2022 against the Board's Direction issued vide order dated:12.11.2022levying Environmental compensation of Rs.49,30,000/- in compliance with the Hon'ble NGT Orders in OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad.

The Hon'ble NGT in its Order dated: 03.01.2023 directed the appellant to pay 50% of Environmental compensation of Rs.49,30,000/- . Accordingly the appellant industry has paid 50% of EC amount and deposited in separate account.

The Hon'ble NGT, Chennai vide order dated 09.12.2024 ordered as follows:

" ...

*5. As the appellant has not been appearing regularly, it would be appropriate to impose a cost on them for the adjournment sought for today. However, instead of doing so, we only direct the appellant to deposit a sum of Rs.1,00,000/- (Rupees One Lakh only) towards the balance amount of environmental compensation recoverable. Let the said amount be paid to the Telangana State Pollution Control Board on or before 12.02.2025.*

*6. Post the matter on 12.02.2025 for final hearing"*

In Compliance to the Hon'ble NGT order, the Board has issued Notice dt: 20.12.2024 **(ANNEXURE-I)** directing the industry to deposit a sum of Rs.1,00,000/- (Rupees One Lakh only) towards the balance amount of environmental compensation to the TGPCB Environmental Compensation fund immediately.

Accordingly, the Appellant Industry has deposited a sum of Rs.1,00,000/- (Rupees One Lakh only) on 10.02.2025 **(ANNEXURE-II)** towards the balance amount of environmental compensation recoverable to the TGPCB.

**Date: 10.02.2025**

  
**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board,  
Regional Office Rangareddy.





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**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE – I, RANGAREDDY DISTRICT**  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

Environmental Engineer

Email:ee-rr1-tspcb@telangana.gov.in

Lr.No.App.78 of 2022/TSPCB/RO-RR1/2024- 1256

Date:20.12.2024

**NOTICE**

**Sub: TGPCB –RO, RRD – M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District–Appeal No. 78 of 2022 in Hon’ble NGT - Payment of Environmental compensation as per Hon’ble NGT orders- NOTICE– Reg.**

- Ref:**
1. OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad in Hon’ble NGT.
  2. Hon’ble NGT Orders in OA No.6 of 2022 dated 17.01.2022& 14.10.2022.
  3. Environmental Compensation orders dated: 09.11.2022
  4. Revised Environmental Compensation orders dated: 12.11.2022
  5. Appeal No. 78 of 2022 in Hon’ble NGT by M/s Aadeshwar Traders, Rangareddy District.
  6. Hon’ble NGT Orders Dt.03.01.2023.
  7. Hon’ble NGT Orders Dt.30.04.2024.
  8. Hon’ble NGT Orders Dt.09.12.2024.

\* \* \*

**WHEREAS**, you are operating a crusher in the name of M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District.

**WHEREAS**, pursuant to the Hon’ble NGT Orders in OA No.6 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o. Khairathabad, Hyderabad, the Board, vide reference 4<sup>th</sup> cited, has issued directions levying Environmental compensation of Rs.49,30,000/- to the M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Prasad Metals), Vattinagulapally(V), Gandipet(M), Rangareddy District.

**WHEREAS**, M/s Aadeshwar Traders, Rangareddy District, vide reference 5th cited, has appealed against the Board’s Direction Dt.12.11.2022 through Appeal No. 78 of 2022 in Hon’ble NGT, Chennai. The Hon’ble NGT in its order Dt.03.01.2023 stated following:

*“As interim order is not sought for to show the bonafide, let the appellant deposit 50% of the environmental compensation awarded with the Telangana State Pollution Control Board within a period of 8 (Eight) weeks, failing which, the stay granted would automatically be vacated without further reference to this Tribunal.*

**WHEREAS**, in compliance with the Hon’ble NGT Order dated 03.01.2023, the M/s Aadeshwar Traders has deposited Rs.24,65,000/- i.e., 50% of total amount Rs.49,30,000/- into the Environmental Compensation fund of TGPCB on 03.03.2023.

WHEREAS, in hearing of appeal, Hon'ble NGT, Chennai in its order Dt.30.04.2024 stated following:

*"Since the Telangana SPCB has reported that the unit is operating illegally, the stay granted by this Tribunal earlier on 03.01.2023 is vacated and it is open to the Telangana SPCB to recover the amount."*

In this regard, this office has issued notice to the unit on 25.05.2024 for payment of leftover Environmental Compensation.

WHEREAS, in subsequent hearing of appeal, Hon'ble NGT, Chennai in its order Dt.09.12.2024 stated following:

“ ...

*5. As the appellant has not been appearing regularly, it would be appropriate to impose a cost on them for the adjournment sought for today. However, instead of doing so, we only direct the appellant to deposit a sum of Rs.1,00,000/- (Rupees One Lakh only) towards the balance amount of environmental compensation recoverable. Let the said amount be paid to the Telangana State Pollution Control Board on or before 12.02.2025.*

*6. Post the matter on 12.02.2025 for final hearing”*

In this regard, you are hereby directed to deposit a sum of Rs.1,00,000/- (Rupees One Lakh only) towards the balance amount of environmental compensation to the TGPCB Environmental Compensation fund immediately as per Hon'ble NGT order.

  
ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER  
Regional Office, Rangareddy.

To  
M/s Aadeshwar Traders (Formerly M/s Vensai metals or M/s Pleasant Metals)  
Vattinagulapally(V),  
Gandipet(M),  
Rangareddy District

M/s Aadeshwar Traders,  
Plot No.14, Maheshwari Nagar,  
Bharath Nagar Colony, Hyderabad – 500018

Copy submitted to the Member Secretary, Board Office, Hyderabad for information.  
Copy submitted to the JCEE (Legal), Board Office, Hyderabad for information  
Copy submitted to the JCEE, Zonal Office, Hyderabad for information.

Acknowledgement

Received application from Arde Anur Trilokya A/c No. 104953232301 Rs 100000/- on 19-02-15 at Hyd as details below.

Beneficiary Name:

TGPCEB

City:

Hyd

Bank:

SBI

Branch:

Czech colony

A/c Type & No.:

39271613472

Seal

Kotla Mahindra Bank Ltd. City: Hyderabad. Branch: Czech Colony. A/c No. 39271613472. Rs. 100000/- on 19-02-15. Arde Anur Trilokya.

Signature:

KRBH 2004195563



Stamp: 19/02/2015

M.O.



**Item No.11:-****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Appeal No. 78 of 2022(SZ)****IN THE MATTER OF:**M/s. Aadeshwar Traders,  
Ranga Reddy District.

...Appellant(s)

*Versus*The Telangana State Pollution Control Board,  
Rep. by its Member Secretary,  
Hyderabad and Ors.

...Respondent(s)

**Date of hearing: 09.12.2024.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Appellant(s): Mr. B. Sitaram represented  
Mr. P. Venkaiah Naidu.For Respondent(s): Ms. Lavanya represented  
Mr. T. Sai Krishnan for R1.  
Mrs. H. Yasmeen Ali for R3.

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ORDER

1. On 13.09.2023, 16.07.2024, 19.08.2024 and 18.11.2024, there was no representation for the appellant. However, Mr. B. Sitaram, the learned counsel representing the appellant, is present today and is only seeking further time.

2. In the meanwhile, the Telangana State Pollution Control Board (TGPCB) has filed its report dated 06.12.2024 stating that they are following up with the district administration to recover the environmental compensation from the appellant by invoking the Revenue Recovery Act. Of the total amount of Rs.49,30,000/-, 50% amount has already been paid and the balance amount of Rs.24,65,000/- is outstanding.

3. In this regard, the District Magistrate & Collector, Rangareddy has addressed a letter to the Revenue Divisional Officer, Rajendranagar and the Tahsildar, Gandipet Mandal, Rangareddy District to take appropriate action to recover the remaining 50% environmental compensation i.e., Rs.24,65,000/- under the Revenue Recovery Act.

4. We direct the revenue authorities to proceed with their action without further delay.

5. As the appellant has not been appearing regularly, it would be appropriate to impose a cost on them for the adjournment sought for today. However, instead of doing so, we only direct the appellant to deposit a sum of Rs.1,00,000/-

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(Rupees One Lakh only) towards the balance amount of environmental compensation recoverable. Let the said amount be paid to the Telangana State Pollution Control Board on or before 12.02.2025.

6. Post the matter on 12.02.2025 for final hearing.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

Appeal No.78/2022(SZ)  
09<sup>th</sup> December, 2024. AD.



